TRIPURA



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PART--I-- Orders and Notifications by the Government of Tripura, The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA LAW DEPARTMENT SECRETARIAT : AGARTALA

NO.F.8(24)-Law/Leg-I/2023

Dated, Agartala, the 30th September, 2023.

NOTIFICATION

The following Ordinance is promulgated by the Hon'ble Governor of Tripura on 30th of September, 2023 and is hereby published for General information.

(Sopan Chaudhuri) Joint Secretary, Law Government of Tripura

No.1548

THE TRIPURA ORDINANCE NO. 1 OF 2023.

THE TRIPURA STATE GOODS AND SERVICES TAX

(SEVENTH AMENDMENT) ORDINANCE, 2023

[Promulgated by the Governor of Tripura in the seventy fourth year of the Republic of India.]

AN

ORDINANCE

further to amend the Tripura State Goods and Services Tax Act, 2017 (Tripura Act No. 9 of 2017).

WHEREAS, the Central Government has amended the Central Goods and Services Tax Act, 2017 through the Central Goods and Services Tax (Amendment) Act, 2023 (Bill No. 119 of 2023);

AND WHEREAS, similar amendments are required to be made in the Tripura State Goods and Services Tax Act, 2017 to avoid repugnancy with the Central Act;

AND WHEREAS, the Legislative Assembly of Tripura is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the power conferred by clause (1) of Article 213 of the Constitution of India, Governor of Tripura, is pleased to promulgate the following Ordinance:

Short title and commencement.	 (1) This may be called the 'Tripura State Goods and Services Tax (Seventh Amendment) Ordinance, 2023'; 		
	(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint:		
	Provided that different dates may be appointed for different provisions of this Act and any reference in any such provision to the commencement of this Act shall be construed as a reference to the coming into force of that provision.		
Amendment of section 2.	2. In section 2 of the Central Goods and Services Tax Act, 2017 (hereinafter referred to as the principal Act),—	9 of 2017	
	(a) after clause (80), the following clauses shall be inserted, namely:		
	'(80A) "online gaming" means offering of a game on the internet or an electronic network and includes online money gaming;		

(80B) "online money gaming" means online gaming in which players pay or deposit money or money's worth, including virtual digital assets, in the expectation of winning money or money's worth, including virtual digital assets, in any event including game, scheme, competition or any other activity or process, whether or not its outcome or performance is based on skill, chance or both and whether the same is permissible or otherwise under any other law for the time being in force;';

(b) after clause (102), the following clause shall be inserted, namely:—

'(102A) "specified actionable claim" means the actionable claim involved in or by way of—

(i) betting;

(ii) casinos;

(iii) gambling;

(iv) horse racing;

(v) lottery; or

(vi) online money gaming;';

(c) in clause (105), the following proviso shall be inserted at the end, namely:—

"Provided that a person who organises or arranges, directly or indirectly,

supply of specified actionable claims, including a person who owns, operates or manages digital or electronic platform for such supply, shall be deemed to be a supplier of such actionable claims, whether such actionable claims are supplied by him or through him and whether consideration in money or money's worth, including virtual digital assets, for supply of such actionable claims is paid or conveyed to him or through him or placed at his disposal in any manner, and all the provisions of this Act shall apply to such supplier of specified actionable claims, as if he is the supplier liable to pay the tax in relation to the supply of such actionable claims;";

(d) after clause (117), the following clause shall be inserted, namely:—

(117A) "virtual digital asset" shall have the same meaning as assigned to it in clause (47A) of section 2 of the Income-tax Act, 1961 ;'. 43 of 1961

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Amendment of section 24.	3. In section 24 of the principal Act,—
	(<i>a</i>) in clause (<i>xi</i>), the word "and" occurring at the end, shall be omitted;
	(b) after clause (xi), the following clause shall be inserted, namely:—
	"(<i>xia</i>) every person supplying online money gaming from a place outside
	India to a person in India; and".
Amendment of Schedule III.	4. In the principal Act, in Schedule III, in paragraph 6, for the words "lottery, betting and gambling" the words "specified actionable claims" shall be substituted.
Transitory provision.	5. The amendments made under this Act shall be without prejudice to provisions of any other law for the time being in force, providing for prohibiting, restricting or regulating betting, casino, gambling, horse racing, lottery or online gaming.

Sd/-

(SHRI SATYADEO NARAIN ARYA) GOVERNOR OF TRIPURA

Sd/-

(Sopan Chaudhuri) Joint Secretary, Law, Government of Tripura